



Government of Jammu and Kashmir
Agriculture Production Department
Civil Secretariat, J&K, Jammu

Notification

Jammu, the 24 January, 2018

SRO **30** - In exercise of the powers conferred by Section 28 of the Jammu and Kashmir Saffron Act, 2007 (Act No. V of 2007), the Government hereby make the following rules, namely :-

1. **Short Title and Commencement:-**

- 1) These rules may be called as the Jammu and Kashmir Saffron Rules, 2018.
- 2) They shall come into force from the date of their publication in the Government Gazette.

2. **Definitions:-** In these rules, unless the context otherwise requires :-

- a) "Act" means the Jammu and Kashmir Saffron Act, 2007.
- b) "Form" means a form appended to these rules; and
- c) "Section" means section of the Act.

All words & expressions used in these rules but not defined shall have the same meaning as assigned to them in the Act.

3. **Grant or Refusal of Certification of registration** - (1) Every person carrying out trade in saffron shall apply to the Registering Authority in Form-I duly signed and verified by the applicant in case of an individual, or by the managing partner in case of partnership firm or by any person duly authorized on that behalf by the Board of Directors in case of a Company or in any other case by the person in charge or responsible for the conduct of the business.

(2) The application form shall be accompanied by a fee of rupees one thousand in case of a retailer dealer and rupees two thousand in case of a wholesale dealer in the shape of a demand draft or a bank draft in favour of the Registration Authority.

(3) The applicant shall also furnish an undertaking to the Registration Authority that:

- (a) he shall comply with the provisions of Jammu and Kashmir Saffron Act 2007 and the provisions of these rules;
- (b) he shall allow and facilitate the Registration Authority or any other officer authorized in this behalf to inspect his shop, premises or other such place/places used by him for the purpose of his trade;

- (c) he shall allow or facilitate the Registration Authority or any other officer authorized in this behalf to inspect his stocks, books relating to trade and other documents and evidence kept or maintained by him for the purpose of his trade; and
- (d) he shall report to the Registration Authority any change in address of the premises where he carries his trade.

(4) The Registration Authority may, after satisfying itself that the application submitted under sub-rule (1) is complete in all respects and the applicant satisfies all requirements for issuance of a certificate of registration and after making such enquiry as it thinks fit and necessary, grant the Certificate of Registration to the applicant in **Form-II**.

(5) In case the applicant does not satisfy all the requirements for issuance of Certificate of Registration or in case his application is incomplete in any respect, the Registration Authority may, refuse the grant of registration Certificate of Registration to the applicant and communicate such refusal to the applicant with reasons therefor;

Provided that in case of application being incomplete in any manner, the Registration Authority may provide reasonable time to the applicant to make good the deficiencies:

Provided further that the order of refusal to grant Certificate of Registration shall be published in any two leading daily newspapers.

(6) Notwithstanding anything contained hereinbefore in this rule, the Registration Authority shall not issue the Certificate of Registration to a person whose Certificate of Registration has ever been cancelled or whose samples have been declared substandard by Quality Control Laboratory more than three times.

(7) If the Certificate of Registration issued in favour of a dealer is lost, defaced or damaged, the dealer can apply for a duplicate Certificate of Registration and the Registration Authority shall issue Duplicate Certificate of Registration on payment of a fee of rupees eight hundred.

(8) If the dealer wishes to make addition, alteration or deletion of entries recorded in the Certificate of Registration, the Registration Authority may allow such addition, alteration or deletion after the dealer deposits a fee of rupees eight hundred.

4. Period of validity of certificate of Registration- Every Certificate of Registration shall, unless previously suspended or cancelled, remain valid for a period of four years from the date of its issue.

5. Renewal of Certificate- (1) Every registered dealer desiring to renew the Certificate of Registration shall, before the date of expiry of the

Certificate of Registration make an application for renewal, to the Registration Authority accompanied by a fee of rupees five hundred. On receipt of such application, together with such fee, the Registration Authority may renew the Certificate of Registration.

(2) In case the application for renewal is not made before the expiry of the certificate of Registration, the Registration Authority may renew such certificate on payment of additional fee of rupees five hundred for renewal of registration:

Provided that such application is made within forty five days of expiry of the last Certificate of Registration beyond which no request for the renewal shall be entertained.

6. Cancellation of Registration - (1) Without prejudice to any other penalty to which the holder of the Certificate of Registration may be liable to, the Registration Authority may after affording the holder of Certificate of Registration an opportunity of being heard, cancel the Certificate of Registration if it is satisfied either on the basis of any reference made to it or otherwise that the holder of the Certificate of Registration has -

- (a) obtained such Certificate by misinterpretation or concealment of any material fact; or
- (b) failed to comply with conditions such to which Certificate of Registration has been granted; or
- (c) contravened any of the provisions of the Act or these rules.

(2) The order of cancellation of certificate of Registration shall be published in any two leading daily newspapers.

7. Regulation of Stocking of Saffron - (1) The Registration Authority shall, by an order specify the quantity of saffron which a dealer can at any one point of time possess in his stocks or dispose of. If any dealer is found to possess or dispose of stocks in excess of the quantity specified under this rule, in addition to penalty to which the dealer is liable under the provisions of the Act, the Enforcement Inspector shall require such dealer through a notice in **Form-IX** not to distribute or sell the said stocks for the period specified in the notice.

(2) The Enforcement Inspector may seize the saffron stocks which are held by a dealer or which are sold or distributed by a dealer in excess of the quantities specified in sub-rule (1). In the event of such seizure, the Enforcement Inspector shall issue a receipt to the dealer in **Form-X**.

8. Permit for export of Saffron - (1) No dealer shall export saffron without obtained an export permit from the Registration Authority.

(2) A dealer intending to export saffron outside the State shall apply to the Registration Authority for issuance of export permit in **Form-III**.

(3) The application form shall be accompanied with a fee of rupees two thousand in the form of a Bank Draft or Treasury Receipt and a sample of the saffron consignment/pack to be exported by such dealer.

(4) After the receipt of application along with saffron consignment/pack, the Registration Authority, or such other authority or officer as the Registration Authority may authorize for the purpose, shall get prepared a representative composite sample as per the procedure. The quantity of the sample so prepared shall be sufficient to make four samples of the size as may be determined by the Registration Authority. The composite sample will be divided into four equal parts, out of which one part shall be referred to Quality Control Laboratory for analysis, second part to the Phytosanitary Certificate Issuing Laboratory, third part to the applicant/export and fourth part will be retained as guard sample with the Quality Control Laboratory.

(5) The Quality Control Laboratory and Phytosanitary Certificate Issuing Laboratory shall analyze the sample for prescribed standards and report to the Registration Authority as soon as may be but shall not later than 20 days from the date of receipt of the samples, unless the sample is subjected to such tests which require more than 20 days for completion of test.

(6) Once the Quality Control Laboratory and Phytosanitary Certificate Issuing Laboratory certify that the saffron samples are as per the prescribed standards, the applicant/exporter shall be directed to pack, seal and label the saffron quantity to be exported under the provision of the Registration Authority in accordance with the Act and these rules.

(7) Upon completion of packing, sealing and labeling, the Registration Authority shall issue the export permit as per **Form IV**.

9. Permission for import of saffron in the State: (1) No person, trade or company shall import saffron into the state without seeking permission from the Registration Authority.

(2) Any person, trader or Company intending to import dried saffron into the State, shall apply in **Form-IIA** to the Registration Authority along with a fee of rupees two thousand in the form of a Bank Draft or Treasury Receipt.

(3) The application shall be accompanied by a no objection certificate from the Plant Quarantine Authority notified by the Government and a Phyto-Sanitary Certificate from the source of origin or import. A pack of the imported dried saffron shall also be attached with the application.

(4) The imported dried saffron shall be marked in accordance with Labeling Standards as prescribed in the Act and these rules and the label shall legibly be marked with words **IMPORTED SAFFRON** with the name of the place where from imported. The color of the label shall be **BLUE** or **RED**.

(5) On satisfying itself about the quality and standard of the saffron intended to be imported by the applicant, the Registration Authority shall permit the applicant the import of the saffron in the State.

(6) The person importing saffron shall enter the details of imported dried saffron on arrival in the Stock register and such saffron shall be packed, sealed and labeled a per the prescribed standards with an intimation to the Registration Authority.

10. Issuing case memo and maintenance of records - (1) Every dealer shall record all purchases in a stock register to be maintained in **Form-V** and the stock position of saffron shall be sent to Registration Authority within 15 days of the purchase.

(2) Every sale of saffron shall be made by a bill or cash memo to be maintained by the dealer in the manner as may be prescribed by the Registration Authority.

(3) Every sale of saffron either by a dealer or by a firm or stockiest, distributor to a retailer or to a bulk consumer shall be entered in a register in **Form-VI** and a monthly return of all sales to the consumers shall be intimated to the Registration Authority in **Form-VII** within 15 days from the closing of the month.

11. Packaging / Labeling of Saffron - (1) Every package containing the saffron shall be packed and labeled in accordance with section 15 of the Act.

(2) Before putting any saffron into the primary package every batch thereof shall be analyzed in accordance with section 12 of the Act.

(3) Saffron, whether in filament or in powder form, shall be packed in a suitable material, ensuring that it is water proof and that it will not affect the quality of saffron.

(4) The following particulars shall be marked or labeled on each container;

- i. Name and address of the processor/ packer.
- ii. Registration No.
- iii. Name of the material.
- iv. Trade name or Brand name, if any
- v. Type of Saffron.(Filament /Powder)
- vi. Grade.
- vii. Batch or Code No.
- viii. Net Mass.
- ix. Year of harvest
- x. Packing date
- xi. Expiry date/Best before
- xii. Place of Cultivation /Origin
- xiii. Maximum retail price.

12. Qualification of Saffron Analyst - A person shall be eligible for appointment as Saffron Analyst under the Act only if he possesses the following qualifications, namely -

- a) A Post graduate in Agriculture Sciences; or
- b) A Graduate in Agriculture Sciences with an experience of three years in the analysis of saffron in a recognized laboratory.

13. Powers of saffron Analyst - The Saffron Analyst shall have power to call such information of particular or do anything as may be necessary for the proper examination of the samples sent to him either by saffron Inspector or the person from whom the samples was obtained.

14. Duties of Saffron Analyst - (1) The Saffron Analyst shall analyze or cause to be analyzed or test or cause to be tested such samples of saffron as may be sent to him by the Enforcement Inspector under the provision of the Act and shall furnish reports or results of such tests or analysis.

(2) The Saffron Analyst shall from time to time and at least once in a month forward to the Government reports giving the result of analytical work and investigation analyzed or investigated by him.

15. Qualification of Enforcement Inspector - A person shall be eligible for appointment as Enforcement Inspector under the Act only if he/she possesses the following qualification namely:-

- a) a graduate in Agriculture ; and
- b) three years field experience.

16. Duties of Enforcement Inspector :- (1) The Enforcement Inspector shall have the following duties namely:

- (i) to satisfy himself that the conditions of registration of a saffron dealer are being complied with by him;
- (ii) to procure and send for test and analysis, samples of saffron which he has reason to suspect are being sold, stocked or accepted for sale in contravention of the provisions of the Act or these rules;
- (iii) to investigate any complaint in writing which may be made to him;
- (iv) to institute prosecution in respect of breaches' of the act and the rules made thereunder;
- (v) to maintain a record of all inspections made and action taken by him in the performance of his duties including the taking of samples and seizure of stocks and to submit copies of record to the registration officer; and
- (vi) to make such inquiries to inspections as may be necessary to detect the sale and use of saffron in contravention of the act.

17. Form of receipt for seized saffron -When an Enforcement Inspector seizes any saffron from any trader or transporter or any other agency in respect of any offence under the Act for quality analysis, he shall issue a receipt of the same in **Form-X** to such trader, transporter or agency, as the case may be.

18. Form of intimation of purpose of taking samples - When the Enforcement Inspector take a samples for the purpose of test or analysis, he shall intimate such purposes in writing in **Form-XI** to the person from whom he takes it.

19. Dispatch of samples for test or analysis: (1) Samples for test or analysis shall be sent by registered post or by hand in a sealed packet together with a memorandum in **Form-XII** in an outer cover addressed to the Saffron Analyst.

(2) The packet as well as the outer cover shall be marked with distinct mark.

(3) A copy of memorandum in **Form-XII** together with a specimen impression of the seals of the Inspector and of the seals, if any, of the person from whom he takes such samples, shall be sent separately by registered post or by hand to the Saffron Analyst.

20. Report of Saffron Analyst - (1) The Saffron analyst to whom a samples of any saffron has been submitted for test or analysis shall, within period of 20 days deliver the analysis report under his hand and seal in duplicate to the Enforcement Inspector.

(2) The Enforcement Inspector on receipt of the analysis report shall deliver one copy of the report to the person from whom the sample was taken and shall retain the other copy for use in any prosecution in respect of the sample.

21. Specifications of Saffron as per grades - The specification and Standard of Saffron shall confirm to the standards/specification in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 rules and as specified in Schedule appended to these rules.

22. Appeal - (1) Any person aggrieved by an order of the Registration Authority under section 6 or section 7 of the Act or an order of Enforcement Inspector under section 13 of the Act, may within a period of two months prefer an appeal to the Appellate Authority.

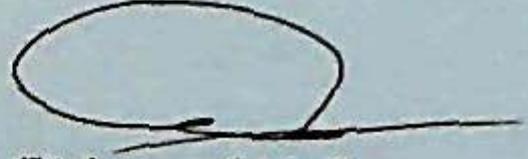
(2) Every memorandum of appeal shall set forth concisely and distinctly the grounds of appeal and shall be accompanied by a copy of order against which appeal has been preferred and a fee of rupees five hundred in shape of a bank draft or treasury receipt in favour of the Appellate Authority. It

shall be presented by the appellant himself or a person duly authorized by him in this behalf.

(3) The Appellate Authority may, after affording a reasonable opportunity of being heard to the parties, pass such order as may deem just and proper.

(4) An appeal preferred under sub-rule (1) shall be decided, as far as practicable, within a period of three months.

By order of the Governor.



(Muhammad Afzal)

Commissioner/Secretary to the Government

No. Agri/B/262/2005

dated: 24 .01.2018

Copy to the:-

- 1- Financial Commissioner, Planning Development and Monitoring Department.
- 2- Principal Secretary to the Government, Finance Department.
- 3- Commissioner/Secretary to the Government, General Administration Department.
- 4- Secretary to the Government, ARI and Trainings Department.
- 5- Secretary to Government, Department of Law, Justice and Parliamentary Affairs Department.
- 6- Director, Archives, Archaeology and Museums, J&K, Jammu.
- 7- General Manager, Government Press, Jammu for publication of the notification in the Government Gazette.
- 8- Director, Agriculture, Jammu.
- 9- Director, Agriculture, Kashmir.
- 10- OSD to Hon'ble Minister for Agriculture, J&K, Jammu for information of the Hon'ble Minister.
- 11- Pvt. Secretary to Hon'ble Minister of State for Agriculture, J&K, Jammu for information of the Hon'ble MOS.
- 12- Pvt. Secretary to Commissioner/Secretary to the Government, Agriculture Production Department.
- 13- Notification file/Stock file.

APPLICATION FOR REGISTRATION AS
SAFFRON DEALER/EXPORTER/IMPORTER
(Form -I)

Name & Address of the applicant: _____

Address of the premises: _____

The name and grade of Saffron

which applicant proposes to distribute / sale: _____

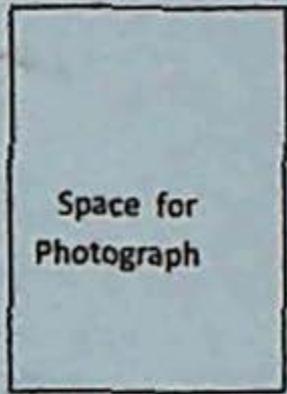
Whether the application is for retail or Wholesale : _____

Name and address of the supplier: _____

Manner of packing: _____

Qualification of the applicant: _____

Particulars of fee deposited: _____



Signature of applicant

VERIFICATION

I _____ s/o _____, do hereby solemnly verify that to the best of my knowledge and belief the information given in the application is correct and complete.

Signature of applicant

CERTIFICATE OF REGISTRATION

(As Saffron Dealer/Trader under J & K Saffron Act 2007)
(Form -II)

Registration No:.....

Date of Issue :

.....hereby granted certificate of registration as trader of saffron at the place specified below in the District/State....., subject to the terms and conditions specified below and to the provisions of Saffron Act 2007 and rules hereunder:

Description of Place / Type of Business

Name & Style by which Business is carried on	Location of Sale Centre / Business	Location of Godown attached to Business	Type of Saffron	Grades

Date :

Seal :

Issuing Authority

Terms & Conditions of Certificate of Registration:-

- i) Certificate of Registration shall be displayed in a prominent and conspicuous place in a part of business premises open to public.
- ii) The holder of the Certificate shall comply with the provisions of Saffron Act 2007 and rules thereunder.
- iii) The holder of the Certificate shall from time to time report to the Registration authority any change in premises of business or store.
- iv) The holder of the Certificate shall give every facility to the Registration authority or any other officer acting under the authority for the purpose of inspecting his stock, shop, premises or any other such place/s used by him for the purpose of his trade.

APPLICATION FOR IMPORT OF SAFFRON
(Form -II A)

The Registration authority

.....Place

.....State

1. Name & Address of the applicant: _____
2. Place of Business premises: _____
3. Registration No: _____
4. Name and grade of Saffron to be imported _____
5. Type (filament / Powder) _____
6. Quantity to be Imported _____
7. Name and address of Exporter: _____
8. Expected Date of Arrival: _____.
9. Cost of Imported Product : _____

Declaration:

- a) I/We have deposited a fee of Rs: _____ vide
Challan no _____ dated _____ in
Cash/Treasury.
- b) I/We declare that the information given above is true to the
best of my knowledge and no part thereof is false.
- c) I/We have carefully read the terms and conditions as
contained in J & K Saffron Act 2007 and rules made there
under

Date : _____

Place : _____

Signature of Applicant

Form of Application for Export Permit

FORM III

The Registration authority

.....Place

.....State

1. Full Name & Address of Applicant/Exporter / Firm

a) Name

b) Address

c) Place of Business

d) Registration No:

2. Name of the Product to be exported

3. Quantity to be exported

4. Name & Address of Importer/ Consignee

5. Expected Date of dispatch

6. I / We have deposited a fee of Rs 800/= vide Challan No

datedin treasury / Bank

7. Declaration :

a) I / We declare that the information given above is true and correct to the best of my knowledge and no part thereof is false.

b) I / We have carefully read the terms and conditions as contained in the Saffron Act 2007 and rules made thereafter.

Date :

Place :

Signature of Applicant

For Office Use

Date of Receipt

Name & Signature of Receiving Authority

FORM IV

Permit No :

Registration No :

SAFFRON EXPORT PERMIT

M/S (Name of Exporter)

Full Address

Carrying on Business as

Under Registration No

Is/are hereby authorized to export Saffron with details as under:

1. Batch/code No :
2. Quantity to be Exported :.....
3. Packing Date :
4. Quality Control Lab. Analysis No & Date
5. Phytosanitary Lab. analysis No. & Date

Date :

Seal :

Issuing Authority

REGISTER OF PURCHASES OF SAFFRON (Form -V)

Name of the source	Residence	Date of Purchase	Quantity purchased	Grade			Crop Year	Date of expiry	Grand Total
				Lachha	Mongra	Powder			
Farmer / Parentage									

**REGISTER OF SALES MADE TO THE CONSUMERS
(Form - VI)**

Name of consumer / Purchaser	Address	Date of Sale	Quantity Sold	Grade			Crop year	Date of packing	Date of expiry	Bill/Challan No.	Grand Total
				Lachha	Mongra	Powder					

**MONTHLY RETURNS OF SALES OF SAFFRON
MADE TO CONSUMER / DEALER FOR THE
MONTH OF _____**

(Form - VII)

S.No	Trade / Brand name of saffron	Date of sale	Batch No. / Code No.	Date of Expiry	Name of purchaser with full address	Name of dealer with license No.	Size of pack	No. of packs sold	Total Quantity

Seal and signature

Verification:

I _____ do hereby verify that what even is stated above is true to the best of my knowledge and belief based on information derived from the records. I further declare that I am competent to and verify this statement in my capacity as _____

Seal & Signature

Name: _____

**STATE-WISE MONTHLY RETURNS OF SALES
OF SAFFRON MADE TO CONSUMER / DEALER
FOR THE MONTH OF _____**

(Form - VIII)

S. No	Trade Brand name of saffron /	Date of sale	Batch No. / Code No.	Date of Expiry	Name of purchaser with full address/S tate	Name of dealer with license No.	Size of pack	No. of packs sold	Total Quantity

Seal and signature

Verification:

I _____ do hereby verify that what even is stated above is true to the best of my knowledge and belief based on information derived from the records. I further declare that I am competent to and verify this statement in my capacity as _____

Seal & Signature

Name: _____

Form -IX

ORDER UNDER SAFFRON ACTS-2007 / RULES _____ REQUIRING A PERSON NOT TO DISPOSE OFF ANY STOCK IN HIS POSSESSION.

Whereas I have reason to believe that the stock of _____ in your possession detailed below, is being distributed / sold in contravention of the provisions of saffron act and the rules made there under;

I hereby require you under saffron Act 2007 / Rules _____ to stop the distribution / sale of the said stock for a period of _____ days from this date.

Details of stock

- 1.
- 2.
- 3.
- 4.

Date

Seal & Signature

Form - X

FORM OF RECEIPT FOR THE SEIZED SAFFRON

Receipt for stock of saffron seized under saffron Act 2007/ Rules _____. The stock of the saffron detailed below has this day been seized by me under the provisions of saffron Act 2007/Rules _____ from the premises of _____ situated at _____.

Details of the saffron seized are;

- 1.
- 2.
- 3.
- 4.

Date

Seal & Signature

FORM XI

To

I hereby give you the notice of my intention of taking a sample of seed from your stocks for the purposes of tests or analysis.

Dated _____

Saffron Inspector

(Certificate of test and / or analysis by the Saffron Analyst)

Certified that the sample(s) bearing number _____

Purporting to be a sample of _____

received on _____ Memorandum

No _____ dated _____ results

of such test(s) / analysis is / are a stated below:

The condition of the seals on the packet and the outer covering on receipt was as follows:

Place _____

Dated _____

Saffron Analyst.

FORM XII

Memorandum to Saffron analyst.
Serial No. of Memorandum.

From:

To

The Saffron analyst

1. The sample described below is sent herewith for test analysis under clues X of section (iv) sub-section-iii of the Saffron rules 2016.
 - a. Serial No. of the sample.
 - b. Date and place of collection.
 - c. Nature of the articles submitted for analysis / test.
2. A copy of this memo and specimen impression of the seal used to seal the packet of samples is being sent separately by post / hand.*

Date: _____

Saffron Inspector

*Strike out whichever is not applicable

Area _____

SCHEDULE

(See rule 21)

SPECIFICATION OF SAFFRON AS PER GRADE

1. Scope

This part establishes specification for dried saffron obtained from the pistils of *Crocus sativus* L. flowers.

It applies to Saffron in both the following forms namely:-

- (a) Filaments and cut filaments;
- (b) Powder.

Note the Saffron Plant is depicted in Figure 1, the saffron flower in Figures 2 and 3, the saffron pistil in figure 4, and some examples of floral waste in figures 5.

2. Stigma:-

Section of the aerial part of the pistil.

Example: In the *Crocus Sativus* L. flower, the stigma is dark red in colour and trumpet shaped serrated or indented at the top and joined to the style at the end.

3. Style:-

Part of the pistil between the stigma and the ovary.

4. Stamen:-

Male reproductive organ of a flower. Note: In the *crocus satavus* L. Flower stamens are yellow.

5. Extraneous matter:-

All matter which belongs to a plant but which is not retained for specie or herb.

Example: In the *Crocus sativus* L. Flower, the origin of extraneous matter can be floral waste (eg petals, separated styles, stamen, pollen grains and ovary parts) and plant waste which is waste other than floral waste.

6. **Foreign matter:-**

All matter that is not part of the plant to which the spice or herb belongs

Example:- In the *Crocus sativus* L. flower, the origin of foreign matter can be animal (e.g. living insects, dead insects, fragments of insects, contamination from rodents) or non-animal foreign matter. Non animal foreign matter can be from other plants (e.g. other vegetable matters, leaves, stems, straw) or others (e.g. mineral, plastic).

7. **Saffron in filaments:-**

Dried stigmas with a part of style of the *Crocus sativus* L. flower.

Note:-

The stigmas can be separated or joined in groups of two or three at the tip of a part of the style which is yellow white in colour (about 20mn to 40 mn in length).

8. **Saffron in cut filaments:-**

Dried stigmas of the *crocus sativus* L. flower (with styles removed completely detached from each other).

9. **Saffron in powder form:-**

Particles obtained by crushing the filaments of the *Crocus sativus* L. flower.

Note: The particle size can vary accordingly to the agreements between the buyer and the seller.

Characteristics:

(1) **General**

Saffron is considered to be pure when it complies with requirements of this part and when no matter has been added to a natural product.

(2) **Sensory analysis**

The saffron flavour shall be characteristic and slightly bitter.

The product shall be free from foreign flavours.

The saffron in filaments, cut filaments and powdered forms is classified into three categories (Table 2) which are determined accordingly to physical criteria and chemical properties, and in accordance with the methods specified in ISO 3632-2.

Test methods

The test shall be carried out as quickly as possible after preparation of the test samples.

Characteristics	Categories		Test method
	I	II	
Extraneous matter (mass fraction), % max. floral and plant waste	0,5	3	ISO 3632-2:2010, Clause 8
Foreign matter (mass fraction)% max, from non-animals (from other plants)	0,1	0,5	ISO 363202: 2010 Clause 9

Table 1 – Classification by physical criteria of saffron in filaments and cut filaments.